

HIGH COURT OF JUDICATURE AT ALLAHABAD

NOTIFICATION

DATED: ALLAHABAD: November 23, 2006

No. 1725 / DR(S)/2006

Sri Vinod Kumar Misra, Additional District & Sessions Judge, Faizabad to be Additional District & Sessions Judge/ Special Judge, Faizabad vice Sri Niwas Prasad.

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at Faizabad against the special court created for trying cases under the said Act.

No. 1726 / DR(S)/2006

Sri Niwas Prasad, Special Judge/ Additional District & Sessions Judge, Faizabad to be Additional District & Sessions Judge, Faizabad.

No. 1727 / DR(S)/2006

Sri Umesh Singh, Additional District & Sessions Judge, Faizabad to be Additional District & Sessions Judge/ Special Judge, Faizabad vice Sri Virendra Vikram Singh.

He is also appointed as Special Judge, Scheduled Castes and Scheduled Tribes at Faizabad in the special court created under Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act 1989 for trying cases under the said Act.

No. 1728 / DR(S)/2006

Sri Virendra Vikram Singh, Special Judge/ Additional District & Sessions Judge, Faizabad to be Additional District & Sessions Judge, Faizabad.

No. 1729 / DR(S)/2006

Sri Sudhir Kumar Saxena, Additional District & Sessions Judge, Faizabad to be District & Sessions Judge, Maharajganj vice Sri Chandra Nath Misra.

No. 1730 / DR(S)/2006

Sri Chandra Nath Misra, District & Sessions Judge, Maharajganj to be District & Sessions Judge, Gonda vice Sri Chandra Bhal Srivastava.

No. 1731 / DR(S)/2006

Sri Chandra Bhal Srivastava, District & Sessions Judge, Gonda to be District & Sessions Judge, Sultanpur vice Sri Suraj Singh Raudra.

No. 1732 / DR(S)/2006

Sri Suraj Singh Raudra, District & Sessions Judge, Sultanpur is appointed as Chairman, State Transport Appellate Tribunal, U.P., Lucknow.

No. 1733 / DR(S)/2006

Sri Sharda Prasad Tiwari, Additional District & Sessions Judge, Barabanki to be Additional District & Sessions Judge/ Special Judge, Barabanki vice Sri Ashok Kumar-V.

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at Barabanki against the special court created for trying cases under the said Act.

No. 1734 / DR(S)/2006

Sri Ashok Kumar-V, Special Judge/ Additional District & Sessions Judge, Barabanki to be Additional District & Sessions Judge, Barabanki.

No. 1735 / DR(S)/2006

Sri Lal Bahadur Singh-I, Additional District & Sessions Judge, Barabanki to be Additional District & Sessions Judge/ Special Judge, Barabanki vice Sri Shamsheer Bahadur Singh.

He is also appointed as Special Judge, Scheduled Castes and Scheduled Tribes at Barabanki in the special court created under Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act 1989 for trying cases under the said Act.

No. 1736 / DR(S)/2006

Sri Shamsheer Bahadur Singh, Special Judge/ Additional District & Sessions Judge, Barabanki to be Additional District & Sessions Judge, Barabanki.

No. 1737 / DR(S)/2006

Sri Kaleem Ullah Khan, Additional District & Sessions Judge, Barabanki to be District & Sessions Judge, Kaushambi vice Sri Ashok Srivastava.

No. 1738 / DR(S)/2006

Sri Ashok Srivastava, District & Sessions Judge, Kaushambi to be District & Sessions Judge, Ghazipur vice Sri Ashok Kumar Chaudhary.

No. 1739 / DR(S)/2006

Sri Ashok Kumar Chaudhary, District & Sessions Judge, Ghazipur to be District & Sessions Judge, Etah in the vacant court.

No. 1740 / DR(S)/2006

Sri Umesh Chandra Srivastava, Additional District & Sessions Judge, Saharanpur to be Additional District & Sessions Judge/ Special Judge, Saharanpur vice Sri Pramod Kumar Srivastava-I

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at Saharanpur against the special court created for trying cases under the said Act.

No. 1741 / DR(S)/2006

Sri Pramod Kumar Srivastava-I, Additional District & Sessions Judge/ Special Judge, Saharanpur to be Additional District & Sessions Judge, Saharanpur.

No. 1742 / DR(S)/2006

Sri Ashok Pal Singh, Additional District & Sessions Judge, Saharanpur to be District & Sessions Judge, Ambedkar Nagar at Akbarpur vice Km. Manju Nigam.

No. 1743 / DR(S)/2006

Km. Manju Nigam, District & Sessions Judge, Ambedkarnagar at Akbarpur to be District & Sessions Judge, Kannauj vice Sri Yogesh Chandra Gupta.

No. 1744 / DR(S)/2006

Sri Yogesh Chandra Gupta, District & Sessions Judge, Kannauj to be District & Sessions Judge, Firozabad vice Sri Syeed Ahmad Siddiqui.

No. 1745 / DR(S)/2006

Sri Syeed Ahmad Siddiqui, District & Sessions Judge, Firozabad to be District & Sessions Judge, Jhansi in the vacant court.

No. 1746 / DR(S)/2006

Sri Shyam Sunder, Additional District & Sessions Judge, Mainpuri to be Additional District & Sessions Judge/ Special Judge, Mainpuri vice Sri Shyam Vinod.

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at Mainpuri against the special court created for trying cases under the said Act.

No. 1747 / DR(S)/2006

Sri Shyam Vinod, Special Judge/ Additional District & Sessions Judge, Mainpuri to be Additional District & Sessions Judge/ Special Judge, Mainpuri vice Sri Subhash Chandra-III.

He is also appointed U/s 5(2) of U.P. Dacoity Affected Areas Act 1983 as Special Judge at Mainpuri against the special court created for trying cases under the said Act.

No. 1748 / DR(S)/2006

Sri Subhash Chandra-III, Special Judge/ Additional District & Sessions Judge, Mainpuri to be Additional District & Sessions Judge/ Special Judge, Mainpuri vice Sri Kamal Singh.

He is also appointed as Special Judge, Scheduled Castes and Scheduled Tribes at Mainpuri in the special court created under Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act 1989 for trying cases under the said Act.

No. 1749 / DR(S)/2006

Sri **Kamal Singh**, Special Judge/ Additional District & Sessions Judge, Mainpuri to be Additional District & Sessions Judge, Mainpuri.

No. 1750 / DR(S)/2006

Sri **Swaroop Narain Dwivedi**, Additional District & Sessions Judge, Mainpuri is appointed as Member, Administrative Tribunal-II & III, U.P., Lucknow vice Sri Dharam Singh.

No. 1751 / DR(S)/2006

Sri **Dharam Singh** Member, Administrative Tribunal-II & III, U.P., Lucknow to be District & Sessions Judge, Basti vice Sri Shyam Shanker Tiwari.

No. 1752 / DR(S)/2006

Sri **Shyam Shanker Tiwari**, District & Sessions Judge, Basti to be District & Sessions Judge, Rae-Bareilly vice Sri Subhash Chandra-I.

No. 1753 / DR(S)/2006

Sri **Subhash Chandra-I**, District & Sessions Judge, Rae-Bareilly to be District & Sessions Judge, Kanpur Nagar in the vacant court.

No. 1754 / DR(S)/2006

Sri **Chheda Lal Verma**, Additional District & Sessions Judge, Kanpur Nagar to be Additional District & Sessions Judge/ Special Judge, Kanpur Nagar in the vacant court.

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at Kanpur Nagar against the special court created for trying cases under the said Act.

No. 1755 / DR(S)/2006

In supersession of Court's Notification No. 1018/DR(S)/2005 dated 1.6.2005, On reversion to the regular line Sri **Vijay Prakash Pathak**, Special Secretary & Additional L.R., Government of U.P. (Legal Cell) Advocate General Office, Allahabad to be District & Sessions Judge, Chitrakoot vice Smt. Jaya Shree Tewari.

No. 1756 / DR(S)/2006

Smt **Jaya Shree Tewari**, District & Sessions Judge, Chitrakoot to be District & Sessions Judge, Pratapgarh vice Sri Ram Lakhani Kesarwani.

No. 1757 / DR(S)/2006

Sri **Ram Lakhani Kesarwani**, District & Sessions Judge, Pratapgarh to be District & Sessions Judge, Kanpur Dehat vice Sri Ashok Kumar Rastogi-I.

No. 1758 / DR(S)/2006

Sri **Ashok Kumar Rastogi-I**, District & Sessions Judge, Kanpur Dehat to be District & Sessions Judge, Lucknow in the vacant court.

No. 1759 / DR(S)/2006

Sri **Chaturbhuj**, Additional District & Sessions Judge, Mathura to be Additional District & Sessions Judge/ Special Judge, Mathura vice Sri Yogesh Kumar.

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at Mathura against the special court created for trying cases under the said Act.

No. 1760 / DR(S)/2006

Sri **Yogesh Kumar**, Special Judge/ Additional District & Sessions Judge, Mathura to be Additional District & Sessions Judge, Mathura.

No. 1761 / DR(S)/2006

Smt. **Sandhya Bhatt**, Additional District & Sessions Judge, Mathura is appointed as Chairman, Administrative Tribunal-III and Member, Administrative Tribunal-I, U.P., Lucknow vice Sri Virendra Kumar Dixit.

No. 1762 / DR(S)/2006

Sri **Virendra Kumar Dixit**, Chairman, Administrative Tribunal-III and Member, Administrative Tribunal-I, U.P., Lucknow to be District & Sessions Judge, Fatehpur vice Sri Hriday Narain Misra.

No. 1763 / DR(S)/2006

Sri **Hriday Narain Misra**, District & Sessions Judge, Fatehpur to be District & Sessions Judge, Etawah vice Sri Radhey Shyam Chaubey.

No. 1764 / DR(S)/2006

Sri **Radhey Shyam Chaubey**, District & Sessions Judge, Etawah to be District & Sessions Judge, Ghaziabad in the vacant court.

No. 1765 / DR(S)/2006

On reversion to the regular line, Sri **Vishnu Chandra Gupta**, Special Secretary & Additional L.R., Government of U.P., Lucknow to be District & Sessions Judge, Siddharth Nagar vice Sri Ram Prakash Lavania (On his retirement on 30.11.2006)

BY ORDER OF THE COURT,

Sd/-

(SWATANTRA SINGH)
REGISTRAR GENERAL

No. 281 / DR (S)/ 2006, Dated: Allahabad: November 23, 2006

Copy forwarded for information and necessary action to:

1. Pramukh Sachiv, Niyukti, U.P. Shasan, Lucknow with the request to relieve Sri Vijay Prakash Pathak, Special Secretary & Additional L.R., Government of U.P. (Legal Cell) Advocate General Office, Allahabad and Sri Special Secretary & Additional L.R., Government of U.P., Lucknow from their present posts so as to enable them to take over charge of their new postings immediately.
2. Pramukh Sachiv, Nyay Evam Vidhiparamarshi, Uttar Pradesh Shasan, Lucknow.

3. The Executive Chairman, U.P. State Legal Services Authority, Third Floor, Jawahar Bhawan Annexe, Lucknow-226001.
4. The Special Secretary (Law) and Additional Legal Remembrancer, Government of U.P. Supreme Court (Legal Cell), III Floor, Bar Council of India Building, 21 Rouse Avenue Urdu Ghar Marg, New Delhi.
5. The Director, Institute of Judicial Training & Research, U.P., Vineet Khand, Gomti Nagar, Lucknow. (Information available on E-mail).
6. The Additional Director, Treasury, Camp Office, First Floor, New Treasury Building, Kutchery Road, Allahabad.
7. All the District & Sessions Judges subordinate to the High Court of Judicature at Allahabad.(Information available on E-mail).

The Officers mentioned above shall hand over charge of their present post and shall proceed to take over charge of their new postings.

The handing and taking over charge certificates may kindly be sent to the Deputy Registrar (Services), High Court, Allahabad forthwith.

8. S/sri
 - (i) Radhey Shyam Chaubey, District & Sessions Judge, Etawah.
 - (ii) Hriday Narain Misra, District & Sessions Judge, Fatehpur.
 - (iii) Virendra Kumar Dixit, Chairman, Administrative Tribunal-III & Member, Administrative Tribunal-I, U.P., Lucknow.
 - (iv) Suraj Singh Raudra, District & Sessions Judge, Sultanpur.
 - (v) Chandra Bhal Srivastava, District & Sessions Judge, Gonda.
 - (vi) Chandra Nath Misra, District & Sessions Judge, Maharajganj.
 - (vii) Ashok Kumar Rastogi-I, District & Sessions Judge, Kanpur Dehat.
 - (viii) Ram Lakhan Kesarwani, District & Sessions Judge, Pratapgarh.
 - (ix) Smt. Jaya Shree Tewari, District & Sessions Judge, Chitrakoot.
 - (x) Ashok Kumar Chaudhary, District & Sessions Judge, Ghazipur.
 - (xi) Ashok Srivastava, District & Sessions Judge, Kaushambi.
 - (xii) Subhash Chandra-I, District & Sessions Judge, Rae-Bareilly.
 - (xiii) Shyam Shanker Tiwari, District & Sessions Judge, Basti.
 - (xiv) Dharam Singh, Member Administrative Tribunal-II & III, U.P., Lucknow.
 - (xv) Syeed Ahmad Siddiqui, District & Sessions Judge, Firozabad.
 - (xvi) Yogesh Chandra Gupta, District & Sessions Judge, Kannauj.
 - (xvii) Km. Manju Nigam, District & Sessions Judge, Ambedkar at Akbarpur.
 - (xviii) Sudhir Kumar Saxena, Additional District & Sessions Judge, Faizabad.
 - (xix) Kaleem Ullah Khan, Additional District & Sessions Judge, Barabanki.
 - (xx) Ashok Pal Singh, Additional District & Sessions Judge, Saharanpur.
 - (xxi) Swaroop Narain Dwivedi, Additional District & Sessions Judge, Mainpuri.
 - (xxii) Vijay Prakash Pathak, Special Secretary & Additional L.R., Government of U.P. (Legal Cell) Advocate General Office, Allahabad.
 - (xxiii) Smt. Sandhya Bhatt, Additional District & Sessions Judge, Mathura.
 - (xxiv) Vishnu Chandra Gupta, Special Secretary & Additional L.R., Government of U.P., Lucknow.

You shall hand over charge of your present post and shall proceed to take over charge of your new posting.

The handing and taking over charge certificates may kindly be sent to the Deputy Registrar (Services), High Court, Allahabad forthwith.

The posting of Additional District & Sessions Judge as District & Sessions Judges will be subject to the decision in C.M.W.P. No. 52197 of 2005- Lalta Prasad & others Vs. State of U.P. pending in this Court.

9. The Registrar, High Court, Lucknow Bench, Lucknow. (Information available on E-mail).
8. The Publication Secretary, U.P. Judicial Services Association Office, A-1, River Bank Judges Colony, Lucknow.
9. The Registrar (Confidential), High Court, Allahabad.
10. The Officer On Special Duty/Incharge Computer Centre, High Court, Allahabad.
11. The Joint Registrar (I), High Court, Allahabad.
12. The Deputy Registrar (G), High Court, Allahabad

13. The Assistant Registrar (Budget), High Court, Allahabad.
14. The Section Officer (Admin.A-3 Section), High Court, Allahabad.
15. The Section Officer (Admin.C Section), High Court, Allahabad.
16. The Director, Printing & Stationary, U.P. Allahabad for publication of the notification in the next issue of the Gazette.
17. P.S. to Hon'ble Judges, with the request to place this notification before the Hon'ble Judges sitting at Allahabad & Lucknow for their Lordship's kind perusal. (Information available on E-mail).

BY ORDER OF THE COURT

Sd/-

(K.K.RANJAN)
DEPUTY REGISTRAR (SERVICES)